THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No. 577 / Dated: 8th May, 2025

It is hereby informed that Hon'ble Court has been pleased to issue the following instructions relating to listing of matters in different Bench(es) of the Hon'ble Court.

- (1) All applications for restoration of cases dismissed in default shall be listed before the Regular Bench according to the roster.
- (2) Any matter arising out of contempt, review, recall, modification or clarification of order of a Division Bench of which one of the members is not available due to elevation, retirement, transfer or death, shall be heard by the Division Bench of which the available Hon'ble Judge is a member without reference for constitution of a Bench. In the case where the available Hon'ble Judge is not a member of any Division Bench, the same shall be placed before the Chief Justice for constitution of a Division Bench with the available Hon'ble Judge. If both the Judges are not available, the same shall be heard by the Division Bench according to the roster.
- (3) Application for recalling/review/modification/clarification as well as Application for Contempt arising out of the order passed by any of the Hon'ble Single Judge(s) who is not available due to retirement or transfer, will be taken by the Regular Bench according to the roster.
- (4) The Hon'ble Judges who are sitting in Division Benches may take up matters listed before them in their Single Benches whenever the time permits.

By Order of Hon'ble the Chief Justice

Registrar (Judicial)

(30)
Memo No. 8423 (60) / Dated: 8th May, 2025

Copy forwarded to the:

- 1. All Officers of the Court;
- 2. Additional Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
- 3. Joint Registrar-cum-Principal Secretary / ADR-cum-Addl. Principal Secretaries/ AR-cum-Sr. Secretaries/ Secretaries to the Hon'ble Judges of the Court;
- 4. Advocate General, Odisha, Cuttack;
- 5. Deputy Solicitor General of India for the High Court of Orissa;
- 6. Secretary, High Court Bar Association, Cuttack;
- 7. Stamp Reporter & Oath Commissioner of the Court;
- 8. Superintendent, Main Judicial Section of the Court;
- 9. All Superintendents of Judicial Sections of the Court;
- 10. All Court Masters of the Court;

for information and necessary action.

Deputy Registrar (Judicial)